THE UTTAR PRADESH SENIOR OFFICER'S TO RESIDENCES (REPEAL) ACT, 2007

[U.P. ACT NO. 36 OF 2007]

[As passed by the Uttar Pradesh Legislature, and assented to by the Governor on November 16, 2007 under Article 200 of the Constitution of India and published in U.P. Gazette extraordinary on November 20, 2007.]

An

ACT

to repeal the Uttar Pradesh Senior Officer's Residences Act, 2005

IT IS HEREBY enacted in the Fifty-eighth Year of the Republic of India as follows:-

Short title

1. This Act may be called the Uttar Pradesh Senior Officers Residences (Repeal) Act, 2007.

Repeal of U.P. Act no. 14 of 2005 **2.** The Uttar Pradesh Senior Officer's Residences Act, 2005 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Senior Officer's Residences Act, 2005 has been enacted to provide for designating residences No. 2. 3 and 4 situated at Vikramaditya Marg, Lucknow under the control and management of the Estate Department as the official residences of Chief Secretary, the Chairman Board of Revenue and the Agriculture Production Commissioner respectively at admissible rent to use throughout the term of their office. But due to consistent request of such senior officers for allotment of residences in addition to the designated residence the Estate Department is facing practical problems to meet out such requests. It has, therefore, been decided to repeal the said Act.

The Uttar Pradesh Senior Officer's Residences (Repeal) Bill, 2007 is introduced accordingly.